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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

CP No. 198/2002
IN
OA No. 2443/2000

New Delhi, this the 9th day of May, 2002.

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)
HON'BLE MR.S.A.T.RIZVI, MEMBER(A)

S.N.Singh,
71/3, Sector-1, Pushp Vihar,
New Delhi-110017. ...Petitioner.
(By Advocate: Applicant in person)

Versus

Union of India through Sh. A.K.Kundra,
The Secretary,
Ministry of Mines,
Shastri Bhawan
New DelhiRespondent.

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Applicant has filed this CP for non-compliance of the order passed by this Tribunal. He had filed OA 2443/2000 which was allowed with the following directions:

"6. The OA, in the above circumstances succeeds and is allowed. The impugned order No.18(6)/2000-Estt dated 18.10.2000 surrendering the post of Development Officer in the Secretariate of the Ministry of Mines is quashed and set aside, as the same does not follow from the recommendations of the 5th Pay Commission relating to the Ministry of Industrial Development and the respondents are directed to consider the case of the applicant for promotion to that post, if he is eligible and suitable, in accordance with the rules and regulations within three months from the date of receipt of the copy of this order."

2. It is contended on behalf of ~~the~~ the applicant that he had been given promotion w.e.f. 7.2.2002 whereas he should have been given promotion w.e.f. 1.10.2000. However, from the perusal of the

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directions ~~of~~ given by the Tribunal as paragraph 6 above,
we find that court while allowing the earlier OA had not
indicated that from which date the applicant was to be
given promotion.

3. In the circumstances, we find that respondents
have not committed any wilful disobedience and
non-compliance of the Tribunal's order and the plea
raised by the applicant in the CP is not maintainable.
Accordingly the present CP is dismissed.



(S.A.T.Rizvi)
Member(A)

/kd/



(Kuldip Singh)
Member(J)